

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 360 OF 2018

Dated: 27th February, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

ACME Solar Holdings Limited & Ors.

.... Appellant(s)

Versus

Uttarakhand Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Rishabh Prasad

Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishn for R-1

Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-2

Mr. Kamal Kant, Chief Engineer (C&R) (Rep.) for R-3

ORDER

Mr. Kamant Kant, Chief Engineer (C&R), appeared on behalf Respondent No.3, as party in person and submitted that he accepts notice on behalf of Respondent No.3.

Mr. Kamant Kant, Chief Engineer (C&R) is permitted to take notice on behalf of Respondent No.3 as party in person. Further, he submitted that on instructions he has been authorised to make submissions that they do not wish to contest the matter.

Submissions made by the learned counsel appearing for the Respondent No.3 as stated above, are placed on record.

Order accordingly.

List the matter on **25.03.2019** as requested.

(Ravindra Kumar Verma)
Technical Member

Bn/kt

(Justice N. K. Patil)
Judicial Member